रुलेटिंस हैं। पार्ट-2, ४ दिसम्बर के बुलेटिन में सूचना दी गई है कि डॉं० जोगी को फलां दिन पकड़ा गया, ठीक है। उसके बाद का कोई समाचार नहीं है। 18 तारीख के बुलेटिन में लिखा गया है,

"The following message dated 17th December, 1992 has been received from Principal Secretary (Home), Government of U.P., Lucknow;—

> "Dr. Murli Joshi, Member of Parliament (Rajya Sabha) is at present lodged at temporary jail at Mata-tila in Lalitpur Dist.""

बेद्राठ को **एकडे गए, सत्र जानते हैं** कि मीधे माताटीला नहीं ले जाए गए, आगरा में रहे. को में पूछना साहता ह कि पुलिस ने इस बीच में क्यों नहीं इस सदन को बताया । सत्रेटरिएट के पान कोई इंफार्मेशन नहीं थी । यह बुलेटिन मेरे पास है । श्राट के बाद केवल सत्न 🖁 को बताते हैं। स्राठ स्रौर सबह के वीच में कहां रहे और कहां रखा गया, यन उत्तर प्रदेश की पुलिल ने हमको इफार्य नहीं किया है । यह बहत बडा लैग्म है उत्तर प्रदेश पश्चिम की तरफ ने जिमको जानकारी चाहिए ग्रीर मैं चहिगा कि - आफ - तत्राएं... (व्यवन्नान)

उप उमापति: मैं पता स्वयाऊंकी सेकटेरियेट से । झाप चिट्टी लिखका पूछिए कि यह क्यों हुन्ना ? जब 8 को पकड़ा गया तो 17 क्यों लिखा गया... (ज्यतान)पता स्वयाकर झापको बताउंकी:

SHRI S. JAIPAL REDDY (Andhra Pradesh); Madam, am I permitted to speak.

THE DEPUTY CHAIRMAN; You speak.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); Madam..,.

THE DEPUTY CHAIRMAN; Let him finish. You see, I have got 19 Special Mentions,

SHRI SUBRAMANIAN SWAMY; I forgo my Special Mention In favour of this. *(Interruptions)* 

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER); Madam, all the Members have spoken on the Bill. I have Just to reply on the Bill. I would not take more than ten minutes.

THE DEPUTY CHAIRMAN; I think we may not have to go for lunch today. If the House agrees we will skip the lunch hour.

*Re. Recent judgement by Supreme Court on reservation for Socially and education. ally backward Classes in the Government* 

SHRI S. JAIPAL REDDY (Andhra Predesh); Yes, Madam we agree.

Madam, the whole House is aware of 'he recent judgement delivered by the 3 Supreme Court on the question of reser-v [ion for socially and educationally backward classes in the Government Sir This, as you know, is a historic land-mr"-k judgment. With the delivery of the judgment an essntial part of the social contract enshrined in the Constitution, which has been kept buried for over four decades, has been fulfilled. The notification issued by the Government of Mr. V. P. Singh on 13 th August, 1990 has been entirely upheld.

SHRI V. NARAYANASAMY (Pondicherry); Partially.

SHRI S. JAIPAL REDDY; The Supreme Court took precautionary measures when it stated that commissions must be appointed by various State Governments and the work must be done within four months to identify the classes which should be covered under this programme. I am sorry to bring to your notice that while the Supreme Court judgment has been hailed by the Government, it has not been acted upon at all. At few precious weeks have a ready passed. Some parties are trying to hijack the entire agenda by raising non-issues like Masjy and Man-dir and this is a life and death issue for a large section of the Indian population. I am afraid the Government of India is a silently privy to a sustained attempt at sabotaging the Supreme Court judgment. I would like the Government of India to -come forward with an official statement as to the action it has taken so far and what action it intends to take in the next few weeks. And as long as the Government does not makr a statement, all my charges...

SHRI MENTAY PADMANABHAM (Andhra Pradesh); Madam, I would like to speak on this subject.

THE DEPUTY CHAIRMAN; No.

body on this subject, (*interruptions*) I am not permitting.

SHRI MENTAY PADMANABHAM;\*

THE DEPUTY CHAIRMAN; Please don't write anything. Nothing will go on record. -

SHRI MENTAY PADMANABHAM;\*

THE DEPUTY CHAIRMAN; He took the permission. There should be some proper order in the House.

SHRI MENTAY PADMANABHAM;\*

THE DEPUTY CHAIRMAN; I am not giving. He took the permission from the Chair in writing and was given the permission. Let him speak. That is all.

SHRI MENTAY PADMANABHAM;\*

THE DEPUTY CHAIRMAN; There are many other issues.

SHRI MENTAY PADMANABHAM;\*

THE DEPUTY CHAIRMAN; Please don't interrupt the House and don't take the time of the House.

SHRI S. JAIPAL REDDY; All my charges against the Government will stand proved if the Government of India does

not com., forward with a specific policy statement before the current session of the House ends.

THE DEPUTY CHAIRMAN; I am not permitting you. Let me make one observation. The business of the House are not listed In the "List of Business". is being derailed. We take tip issues which There are issues which are very important and they have to be taken up. Now your adding to what Mr. Reddy has said will not put more effort into it. Mr. Reddy has made everybody to raise their voices. That Is all. I am not permitting anybody....(Interruptions)...

Please don't write. Unless and until I prmit somebody, don't write... (*Inter-riiptions*)... I have identified Mr. Subramanian Swamy. Let us run this House in a proper order. I need your help.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); Madam Deputy Chairman, I request, through you, the Home Ministry to urgently call for a report under article 365 of a matter which has been published in the front page of *The Times of India* dt. 22.12.1992. It says that the VHP which is a banned organisation is planning to organise *dhsram sanSad* in Rameswaram which is a temple town. The article goes on to say; "Sure of a safe sanctuary under the benign eye of the AIADMK supremo, Ms. Jayalalitha...

SHRI G. SWAMINATHAN (Tamil Nadu); There is no'other subject for Mr. Subramanian Swamy except to talk-about the AIADMK Government in Tamil Nadu. Why can't he talk something on any other subject?

SHRI SUBRAMANIAN SWAMY: "As in other States, RSS leaders in Tamil Nadu would. . . (*Interruptions*) . . Only two RSS offices in the State have been sealed, one in Madras and the other in Madurai."

The collusion between the RSS and the AIADMK should be taken serious note of by the Government of Thdia and they should dismiss Ms. Jayalalitha's Government forthwith...(*Interruptoins*)...

<sup>\*</sup>Not recorded.

THE DEPUTY CHAIRMAN: Mr. John F. Fernandes.

श्वो प्रसोद सहाजम (महाराष्ट्र) : मैं यह जानना चाहता हूं कि स्वामी जी को तमिलनाडु की विधान सभा में भेजने को कोई व्यवस्था हो सकती है जिससे कि जो भें वह तमिलनाडु के बारे में कहना चाहते हैं वह तमिलनाडु विधान सभा में कह सके... (आवश्यान)

SHRI SUBRAMANIAN SWAMY: I am talkiag about a banned organisation . (*Interruptions*)...

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy, will you take your scut ?... (*Interruptions*)...

SHRI S. MUTHU MANI (Tamil Nadu): The activities of Mr. Subramanian Swamy should be investigated by the Centre; otherwise he is a danger to the nation. He is a danger to the integrity and democratic . . (*Interruptions*)... He

has no business to interfere in the affairs of the Government of Tamil Nadu. He is always misleading this House. He has no business in the affairs of Tamil Nadu. If he is interested, let him go to Bihar, let him go to Assam, let him go to Andhra Pradesh and solve the problem of Naxa-lites. He can solve the problem of extremists in Assam. . . . (Interruptions).

THE DEPUTY CHAIRMAN: Mr. Fernandes.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, somehow I get the feeling that even Dr. Swamy agrees with what the Member is- saying .. (*Interruptions*)..

श्रो मोहम्मर ग्राहम्भ उर्फ मीमग्रफजल (उत्तर प्रदेश): इनको जयललिता नाम की बीनारी हो गई है। उनका इलाज जब तक नही होगा तब तक वह नही जाएगी। Re. Misuse of group dailling scheme

THE DEPUTY CHAIRMAN: Now that matter is closed. I will go to the Special Mentions. Mr. Fernandes.

SHRI JOHN F. FERNANDES (Goa): Madam Deputy Chairman, the Minister of Communications, Shri Rajesh Pilot has made a very good announcement sometime back and this House has welcomed it ... (Interruptions) .. .Madam, 1 was talking about the PCOs throughout the country announced by Shri Rajesh Pilot. This is a very good scheme; and there is a group dialling scheme. But this scheme has been misused throughout the country. For example, in; my State, the CGM has misused this facility. Instead of providing PCOs, he has provided 200 illegal telephone connection at the rate of Rs. 20,000 per telephone connection. He has made about Rs. 40 lakhs in this way. Most of the PCOs are owned by the touts and the relatives of the techni-c'ans in the Exchange. In this way, telephone metre, are tampered with and thousands and thousands, lakhs and laths and crores of rupees are pilfered. I want a CBI inquiry to be conducted into the state of affairs there. I think it should be started with Goa. We have identified the 200 telephones. The telephones shout be disconnected. I requested the Com munications Minister to see that a CBI inquiry is conducted into these things.

THE DEPUTY CHAIRMAN: I have a request to make to Members. I have got 19 special mentions in the fist. Now, the hon. Minister, Mr. Jagdish Tytler, says that the discussion of the Multimodal Transportation of Goods Bill is complete and he wants to reply to the debate. We can ask him to reply in ten minutes and pass the Bill. We should do at least some legislative business. We are not going to have the lunch-hour today. We Would have the special mentions after this. We will take only ten minutes. (Interruptions).

DR. JINENDRA KUMAR JAIN {Madhya Pradesh): Madam, the discus-